No.B.13021/101/2021-DMR/Vol-V GOVERNMENT OF MIZORAM DISASTER MANAGEMENT & REHABILITATION DEPARTMENT ***

Aizawl, the 29th of June, 2021.

ORDER

Whereas, an order for the re-opening of certain essential services had been issued by the Mizoram State Disaster Management Authority, vide order of even No. dated 18.06.2021;

And whereas, the Prolonged Lockdown severely affected the livelihood activities, the competent authority has decided to re-open more activities in a graded manner with a view to facilitate gradual normalization.

Therefore, the undersigned in his capacity as Chairman, State Executive Committee, and in exercise of the powers conferred under Section 22(2)(h) & 24 (l) of the Disaster Management Act, 2005 hereby orders that guidelines appended hereto shall be scrupulously implemented with effect from **4:00 AM of 30.06.2021 till midnight of 15.07.2021.**

Sd/- LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman, State Executive Committee, State Disaster Management Authority, Mizoram.

Memo No.B.13021/101/2020-DMR/Vol-V:Aizawl, the 29th of June, 2021 Copy to:

- 1. Secretary to the Governor, Mizoram.
- 2. P.S. to Chief Minister, Mizoram for information.
- 3. P.S. to Deputy Chief Minister, Mizoram
- 4. P.S. to Speaker, Mizoram
- 5. P.S. to all Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman/Deputy Govt. Chief Whip, Mizoram.
- 6. Home Secretary, Government of India, North Block, New Delhi-110001.
- 7. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
- 8. P.S. to Addl. Chief Secretary to Chief Minister, Govt. of Mizoram.
- 9. All Principal Secretaries/Commissioner/Secretaries/Special Secretaries, Govt. of Mizoram.
- 10. Director General of Police, Mizoram.
- 11. Commissioner & Secretary, Mizoram Legislative Assembly.
- 12. All Administrative Heads of Departments, Government of Mizoram.
- 13. Secretary of all Constitutional & Statutory Bodies, Mizoram.
- 14. All Deputy Commissioners, Mizoram.
- 15. All Superintendent of Police, Mizoram.
- 16. All Head of Departments, Government of Mizoram.
- 17. Director, I&PR for wide publicity.
- 18. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.
- 19. Guard File.

(Dr. MALSAWMTLUANGA FÄNCHUN)

Under Secretary to the Govt. of Mizoram,

Disaster Management & Rehabilitation Department.

LOCKDOWN ORDER FOR THE CONTAINMENT OF COVID-19 TO BE IMPLEMENTED UPTO 15.07.2021

Lockdown measures have been extended in the State for a considerable period of time. Yet the number of new cases of COVID-19 is still very high. However, from the positivity rate, it is evident that the current restriction is instrumental in the containment of the pandemic to a great extent. On the other hand, as the prolonged lockdown has severely affected livelihood activities it is felt necessary to strike a balance between containment measures and the opening of critical activities with a view to ensure sustainability. Therefore, the measures contained in the order issued by the Mizoram State Disaster Management Authority vide Order No. B. 13021/101/2020-DMR/Vol-IV dated 18.06.2021, with slight modification, shall be implemented from 4:00 AM of 30.06.2021 till midnight of 15.07.2021, and this Order shall supersede all previous regulatory orders issued in connection with COVID-19.

1. Entry to Mizoram

Persons desirous of entering the State shall enter only via entry points which are currently opened. For all persons entering Mizoram, prior registration on mPASS is mandatory. Police and VLTF shall be on strict duty at the Entry points and other Inter-State and International borders under the guidelines laid down by Deputy Commissioner and Superintendent of Police

1.1. Screening.

Persons entering Mizoram from other parts of the country shall mandatorily undergo Rapid Antigen Test (RAgT) at their point of entry to Mizoram. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State.

1.2. Quarantine.

- 1) RAgT negative persons shall carefully monitor and isolate themselves for 10 days at home (home quarantine). They shall be tested with RT-PCR/ TrueNat after 10 days, and if a negative result is obtained, further quarantining will not be required.
- 2) Persons to undergo self-monitoring/home quarantine should have separate bedroom and toilet facilities. If such facilities are available, his/her family members are not required to be quarantined. However, if person(s) without separate bedroom or toilet facilities are permitted to undergo home quarantine under extenuating circumstances, his/her family members shall not go outside nor shall they have contact with others for 10 days.

- 3) Persons not having proper facilities for home quarantine shall observe self-monitoring at hotel/homestay (paid quarantine) or Community/ Government Quarantine Facility (CQF/GQF) at their own expense. Quarantined persons shall be tested using RT-PCR/TrueNat before they leave the quarantine facilities.
- 4) Persons undergoing home quarantine shall strictly follow the protocols for home quarantine issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 5) Persons entering Mizoram for short stay (for a duration of not longer than 96 hours) having negative test results of RT-PCR/TrueNAT/CBNAT with SRF-ID from ICMR-recognized laboratories not older than 72 hours prior to their arrival as well as having tested negative by RAgT at the point of entry will not be required to undergo quarantine. Their sponsors/colleagues/ employers/ employees shall make proper arrangements so as to maintain minimum contact with other persons during their stay, movement and performance of their duty within the State.
- 6) Persons entering Mizoram by flight shall utilize only vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and the passenger's seats. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of quarantine without halting anywhere. However, if under certain circumstances vehicles need to be changed; only private vehicles with proper partitioning or vehicles empanelled by Transport Department shall be used to proceed to their destination.
- 7) Persons entering Mizoram irrespective of flights or by road will not be exempted from the requirement as per provision of Clause A.5. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.
- 8) For all persons entering Mizoram, prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application before arrival is necessary to enable proper arrangements for screening and quarantine. Home quarantine and Hotel quarantine can be applied online at https://mcovid19.mizoram.gov.in

9) The protocols and guidelines issued by H&FW Department for quarantining persons entering Mizoram, COVID-19 testing, management of COVID Care Centre/ Dedicated Covid Health Centre/ Dedicated COVID Hospital and care, isolation and treatment of COVID-19 patient (asymptomatic, mild and severe case) shall be scrupulously followed. Cost of accommodation, food and medical test will be governed by notification No.B13O21/187/2020-DMR/Vol-I dated 26.04.2021 issued by Disaster Management & Rehabilitation Department.

1.3. Testing.

COVID-19 testing shall be done and fees shall be paid as per the order issued by H&FW Department from time to time.

1.4. Isolation

- 1) Persons tested positive at entry points by RAgT, and any other persons tested positive for COVID-19 shall be carefully examined to ascertain their health status. Asymptomatic patients without co-morbidities and other complications will be allowed home isolation if proper facilities (separate bedroom and attached toilet) are available.
- 2) Persons undergoing home isolation shall strictly follow the protocols for home isolation issued by Health & Family Welfare Department. The compliance of such protocols by the persons under home quarantine shall be monitored and enforced by the concerned LLTFs/VLTFs.
- 3) Health & Family Welfare Department will closely monitor the home isolated persons.
- 4) In case of medical emergency home isolated COVID-19 patients may contact COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for medical assistance.

2. Containment Zones

Depending upon the local situation and requirement, Deputy Commissioners may declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with. Deputy Commissioners may also declare Micro Containment Zones only for a particular colony/ building/apartment depending on the circumstance.

3. Transportation of goods and commodities

1) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID-19 is mandatory.

- 2) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- 3) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- 4) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- 5) There shall be no restriction for transportation of goods outside AMC Area
- 6) Transportation of Goods and materials requisite for the purpose of preventing disasters and those having work permit within AMC Area are permitted with prior permission of Deputy Commissioner or Incident Commander. However, Drivers and handymen of goods carriers are not permitted to roam around and shall proceed directly to their destination without halting anywhere.
- 7) Public carriers engaged by FCS& CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably posses delivery order/dispatch challan issued by the department authorities.
- 8) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 10100, 0389- 2342520, mobile 1062901021085 and WhatsApp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for conveying their problems. **These numbers shall be conspicuously displayed at screening points.**

4. Travelling

- 1) If travelling to and from AMC area is necessary due to unavoidable circumstances such as death of relatives or medical emergency, an endorsement letter issued by LLTF/VLTF of their place of residence should be obtained. Private and commercial passenger vehicles can by utilized for such journey. There will be no restriction for traveling outside AMC area.
- 2) Endorsement letter issued by LLTF/VLTF is not required for Government officials travelling to and from AMC area on official duty. However these officers/staff shall carry an Identity Card and transfer order/ detailment order for production before the police/ Executive duty/VLTF/LLTF.

3) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers. Deputy Commissioners may prepare specific instructions to be imposed within their respective Districts depending on the circumstances.

5. Other restrictions

- 1) During this period, non-essential errands including casual visit and loitering which are not related to livelihood activities and emergency matters are strictly prohibited. All persons, except Government servants detailed to attend office and others having specific permission, are prohibited to move outside.
- 2) Persons going outside shall mandatorily cover their faces (with face mask or other materials). In case of compelling circumstances, only vaccinated individuals of the family members may be detailed for errands within and around localities having significant COVID-19 active cases.
- 3) At least 6 (six) feet distance shall be maintained in public places.
- 4) Concerned VLTFs/LLTFs shall make proper arrangements with regard to opening of shops and markets so as to prevent overcrowding and congestion at one place and in one occasion.
- 5) Livelihood and trade which are being permitted shall be carried out with strict adherence to CAB at such site and location where the activities are being carried out.
- 6) All LLTF/VLTF should resume their initiatives in connection with the implementation of this regulatory order within their respective areas.
- 7) Works under MGNREGA, MPLADS, MLALADS are permitted. Workers shall maintain physical distancing with strict adherence to CAB.
- 8) Works under SIPMIU are permitted. With the knowledge of the Deputy Commissioner, workers shall continue their work with strictly maintaining physical distancing and adherence to CAB, and LLTFs/VLTFs shall keep a vigil.

6. Permitted And Regulated Activities

During this period, for the sake of uniform implementation of regulations, the whole Mizoram will be categorized as 1) AMC area 2) District headquarters and 3) other areas. And activities will be permitted or regulated category wise as per Annexure-III. The permitted activities are however subject to strict observance of the following additional regulations.

- 1) Only vaccinated individuals should be engaged for manning shops and stores or undertaking any works. Shop/stores attendants and other employees should be able to produce proof of vaccination, which will be regularly checked by the police/LLTF/VLTF/COVID-19 executive duty.
- 2) Proper arrangement for seating of vegetables/fruit vendors etc. should be made so as to maintain social distancing and each vendors are seated at an optimum distance at least 6 feet apart.
- 3) Persons to visit other localities for shopping and other essential errands shall mandatorily carry permission letter from their local authority where they reside.
- 4) Shops and private establishment allowed to resume business shall scrupulously follow the timing allowed for business as per Annexure-III.
- 5) Commercial passenger vehicles (city bus, taxi and two wheeler taxi) allowed to resume operation shall mandatorily provide hand-sanitizer for their passenger and they shall not exceed their seating capacity. Only Drivers and conductors who had been vaccinated should be allowed to operate public transports.

7. Government Office

- 1) All employees of the State Government shall attend office as per Annexure-III.
- 2) Government employees who are not requisitioned for office and COVID-19 duty should work from home and shall assist the LLTF/VLTF wherever possible.
- 3) Mizoram Legislative Assembly shall make their own arrangements.
- 4) Employees of Judiciary/Court shall function as per the instructions given by High Court
- 5) Central Government offices and organizations shall strictly adhere to "COVID-19 Appropriate Behaviour".
- 6) All employees of the Government who are required to attend the office shall invariably carry their ID card or detailment order.
- 7) Heads of Offices shall be responsible for proper sanitization and cleanliness, and they shall mandatorily put in place hand washing facility (water, soap/handwash) in the office.
- 8) Convening of meetings should be avoided unless it is extremely required. In case there is a need for consultation and discussion, telephonic consultation or other IT application (WhatsApp, E-mail, etc.) should be propagated.

- 9) All departments shall endeavour to make use of email and other electronic media for communicating with other departments.
- 10) All departments shall endeavour to create IT/web-based platform to enable citizens to have distance business with the department for service delivery.

8. COVID Appropriate Behaviour (CAB):

High standard of precautionary and safety measures should be adopted by each and every individual. Responsibilities and duties referred to as CAB are enclosed in Annexure-I & II, and all are expected to strictly adhere to it.

9. Restrictions outside AMC Area

In areas outside Aizawl Municipal Corporation, the Deputy Commissioner/DDMA after thorough study of the situation of their District, shall issue restrictions in line with the provisions in Clause B. The Deputy Commissioner shall monitor the village/area within the District and shall make necessary arrangements and restrictions for containment of COVID-19.

10. Local Restrictions

- 1) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- 2) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/lockdown/ Containment Area/ Restricted Area within their locality and restrict movement of travellers.

11.Penal Provision

Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the *Disaster Management Act*, 2005, Section 5 of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act*, 2020 besides legal action under Section 188 of the IPC and other legal provisions as applicable.

The Government may revise and modify these provisions, if necessary.

(LALNUNMAWIA CHUAUNGO)

Chief Secretary & Chairman, State Executive Committee.

Annexure - I

COVID APPROPRIATE BEHAVIOUR (CAB)

COVID-19 laka him tlanna tura kan zawm tur nunphung tha te:

- 1. Intawk kher lovin in chibai thin tawh ila.
- Khawiah pawh inhnaihchilh lova feet 6 tal inkarhlat a awm zel nise.
- 3. Hmaituamna hmanga hmui-hmai tuam reng nise.
- 4. Mit. Hnar leh Ka te khawih loh tur a ni.
- Respiratory Hygiene vawng la Khuh leh hahchhiau in hmai hup/tuam rawh.
- 6. A khat tawkin sahbawn nen fai taka kut sil fo tur a ni.
- 7. Khawih fo thin hmunhmate tih thianghlim fo thin tur a ni.
- 8. Chil chhak/pik mai mai loh tur a ni.
- Tul tak lovah zin/veivah pumpelh rawh.
- 10. Mi tute mah thlei hrang lo la, Covid-19 vei te thinhrik suh.
- 11. Mipui punkhawmna pumpelh la, hri lakah him rawh.
- Social media-a thu veivak nazawng, a dik tih fiah lovin thehdarh ve ngawt suh.
- 13. Covid-19 lam hawi thu Sawrkara mawhphurtute hnen atanga chhuak ani em tih ngaichang hmasa thin rawh.
- 14. Hriat duh leh mamawh reng reng chu National Help Line 1075-ah emaw State Helpline 1070-ah emaw Health Department Helpline 102-ah zawtfiah thin ang che.
- Hripui leng vanga rilru thlabar/phili/chiai te tan rilru lama mithiam rawn ang che.

Annexure - II

A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours



Greet without physical contact



Maintain physical distance



Wear reusable face cover or mask



Avoid touching eyes, nose and mouth



Maintain respiratory hygiene



Wash hands frequently and thoroughly



Do not chew tobacco, khaini etc. or spit in the public places



Regularly clean and disinfect frequently touched surfaces



Avoid unnecessary travel



Do not discriminate against anyone



Discourage crowd - Encourage Safety



Do not circulate social media posts which carry unverified or negative information



Seek information on COVID-19 from credible sources



14. Call National Toll-free helpline 1075 or State helpline numbers for any queries



Seek psychosocial support for any stress or anxiety

Annexure-III

SHOPKEEPERS AND EMPLOYEES OF STORES AND OTHER WORKERS SHOULD BE ABLE TO PRODUCE DOCUMENT PROOF OF COVID-19 VACCINATION, WHICH WILL BE REGULARLY CHECKED BY POLICE/LLTF/VLTF/COVID-19 EXECUTIVE DUTY.

	Regulations to be enforced during 30.06.21 to 15.07.21				
S1 No.	Activities	AMC Area	District Hqtrs.	Other Areas	
1	Educational institutes	Shall remain closed	Shall remain closed	Shall remain closed	
2	Board Exam, recruitment exam, etc	Only specific permission granted by the Mizoram State Disaster Management Authority (SDMA) shall be allowed.	Only specific permission granted by the SDMA shall be allowed.	Only specific permission granted by the SDMA shall be allowed.	
3	Religious places and religious gathering.	Shall remain closed. Morning and evening prayers services are however permitted.	Shall remain closed. Morning and evening prayers services are however permitted.	Shall remain closed. Morning and evening prayers services are however permitted.	
4	Wedding and funeral services	Upto 30 persons allowed with the condition that no eatables are prepared and served.	Upto 30 persons allowed with the condition that no eatables are prepared and served.	Upto 30 persons allowed with the condition that no eatables are prepared and served.	
5	Public park, Picnic spot, etc.	Shall remain closed	Shall remain closed	Shall remain closed	
6	Sports practice (indoor & outdoor)	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons	Permitted Indoor- upto 10 persons Outdoor- upto 25 persons	
7	Morning/ evening walk and cycling exercise	4:00 AM- 7:00 AM and 5:00 PM - 6:30 PM.	As arranged by the concerned DC	As arranged by the concerned DC	

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
8	Sports tournament (indoor & outdoor)	Prohibited	Prohibited	Prohibited
9	Public gatherings- birthday celebration, anniversary, etc	Prohibited	Prohibited	Prohibited
10	Outdoor/leisure activities- picnic, outings, trekking, hiking, adventure sports etc.	Prohibited	Prohibited	Prohibited
11	Construction works (Private building construction and other developmental works)	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces
12	MGNREGA, MPLAD, MLALAD, SIPMIU related works, etc.	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces	Permitted subject to strict observance of social distancing and hygiene norms at workplaces
13	Quarrying, construction of irrigation channels, etc.	Permitted However, movement within the city area during 9:00 AM- 5: 00 AM is prohibited.	Permitted	Permitted
14	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted. However, movement within the city area during 9:00 AM- 5: 00 AM is prohibited.	Permitted	Permitted

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
15	Hospital, nursing home, clinic, laboratory, blood donation and blood bank services	Permitted	Permitted	Permitted
16	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted	Permitted	Permitted
17	Animal disease control programme, Veterinary hospital, dispensary, clinic, zoo, hatchery, Feed mill and Slaughter House	Permitted	Permitted	Permitted
18	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted	Permitted	Permitted
19	Petrol/Diesel filling station and LPG distribution/ storehouse	Permitted	Permitted	Permitted
20	Fair Price Shop and FCS&CA Department/FCI godowns	Permitted Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF	Permitted	Permitted
21	Child and women helpline service, OST center, OSC, ART centre	Permitted	Permitted	Permitted

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
22	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted	Permitted	Permitted
23	Dairy collection and distribution	Permitted	Permitted	Permitted
24	Private owned company/office - consultancy services, etc.	Twice a week as assigned by concerned DC and LLTF	As arranged by the concerned DC	As arranged by the concerned DC
25	Private security service, septic tank services	Permitted	Permitted	Permitted
26	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted	Permitted	Permitted
27	Sanitation & solid waste management services	Permitted	Permitted	Permitted
28	Power & electricity, water supply including private contractors	Permitted	Permitted	Permitted
29	Loading and unloading of goods and cargo	Between 7:30 PM to 4:00 AM. Workers are to be provided with I.D by the employers.	As arranged by the concerned DC.	As arranged by the concerned DC.

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
30	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted. However, workers should carry with them proof of identity and profession	Permitted. However, workers should carry with them proof of identity and profession	Permitted. However, workers should carry with them proof of identity and profession
31	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted. INSTRUCTION: Deliver be vaccinated with the		
		vaccine and should be their vaccination.		
32	Home based industries - bakery, steel fabrications, carpentry, etc	Permitted	Permitted	Permitted
33	Vehicle workshops and tyre works	Permitted	Permitted	Permitted
34	Pharmacy/ drug stores	Daily	Daily	Daily
35	Groceries	Daily till 9:00 AM in the morning	As arranged by the DC	As arranged by the DC
36	Agriculture/Horticulture seeds/seedling/saplings	Daily	Daily	Daily

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
37	Gym/Spa	Shall remain closed	Shall remain closed	Shall remain closed
38	Hardware stores- cement, bricks, sands, etc.	Mondays, Wednesdays, Thursdays and Saturdays from 5:00 AM to 9:00 AM	As arranged by the concerned DC	As arranged by the concerned DC
39	Restaurants	Home Delivery only	Home delivery only	Permitted
40	Markets and other business establishments not specifically mentioned earlier	Markets and other business establishments not specifically mentioned earlier will be categorized as Group A, B & C by the concerned DC and LLTF for staggered and alternate opening of these establishments between 5AM to 5PM. 1) Group-A Mondays and Thursdays 2) Group-B Wednesdays and Saturdays 3) Group-C (meat, vegetables, fruits and fresh flowers) Tuesdays and Fridays.	As arranged by the concerned DC	As arranged by the concerned DC

S1. No.	Activities	AMC Area	District Hqtrs.	Other Areas
41	State Government Offices	 Group A officers - 100%. Group B and other employees below Group B- 50% or more depending upon the need. All other employees not specifically detailed to attend office shall Work from Home 	As arranged by the concerned DC	As arranged by the concerned DC
42	Commercial Vehicles	1/3 rd of commercial passenger vehicles shall be allowed to ply As arranged by the by the		concerned DC s engaged in vaccinated ne and they
